

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:5589
ANSWERED ON:28.04.2015
PERMISSION TO OPEN FERTILIZERS CHEMICAL PLANTS
Chowdhary Shri Pankaj

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of companies requested to grant permission to set up new chemical and fertilizer plants in the country during the last three years, company-wise;
- (b) the number of said companies granted permission during the said period, State/UT and, company-wise;
- (c) whether the Government has prepared any strategy for setting up the fertilizers and chemical plants in various parts of the country including Maharajganj Parliamentary Constituency in Uttar Pradesh; and
- (d) if so, the details thereof, State/UT-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): Department of Fertilizers had received twelve proposals for setting up of Revamp, Expansion, Revival and Greenfield urea plants based on the New Investment Policy - 2012 dated 02nd January, 2013 and its amendment dated 07th October, 2014, the details of which are annexed. Interest shown by the project proponents has been noted by the Department of Fertilizers. The project proponents has been directed to furnish the required Bank Guarantee to the Department of Fertilizers after securing financial closure for the project but well before finalization of the LSTK/EPCA contractor,

So far as chemical plants are concerned. Chemical sector is delicensed and no industrial license is needed except for few hazardous chemicals for the establishment of new undertakings or substantial expansion of existing faciities. The investment in the chemical sector is done by entrepreneurs in the private sector based on techno economic feasibility, global demand etc.